

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3724  
ANSWERED ON:30.07.2009  
ACCREDITATION SYSTEM FOR LAW COLLEGES  
Adhalrao Patil Shri Shivaji

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Bar Council of India had suggested introduction of an accreditation system for law colleges;
- (b) if so, the details thereof;
- (c) whether the Government had considered these suggestions;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (e) The Bar Council of India, Statutory Body under the Advocates Act, 1961 has informed that the Rules 28,29, 30 and 31 in Part IV of the Rules of the Bar Council India relating to Standards of Legal Education and Recognition of Degrees in Law for the purpose of enrolment as advocates and inspection of Universities for recognizing its degree in law, deals with the rules for inspection, recognition, accreditation. The Legal Education Committee of the Bar Council of India has considered for revamping the legal education in India. The new Rules introduced by it inter-alia have many innovative improvements. They have also informed that it is not necessary that Rules framed by it be sent to the Government of India for their consideration.